

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.212/96,
O.A.207/96
O.A.208/96
O.A.209/96

(6)

New Delhi this the 22nd day of August, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

O.A.212/96

Ms Anisha Sharma,
D/o Shri Dhirendra Sharma
B-98, Neeti Bagh,
New Delhi-49.Applicant

(By Advocate : Shri V.K. Rao)

VERSUS
Union of India, through

1. The Secretary,
Ministry of Personnel,
Public Grievance & Pensions,
Shastri Bhavan,
New Delhi.
2. Regional Director (NB)
Staff Selection Commission,
Block 12, CGO Complex,
Lodi Road, New Delhi. Respondents

(By Advocate : Shri E.X. Joseph)

O.A.No.207/96

Miss Deepa Lakshmi
D/o Mr K Ganesan,
494/9, R.K. Puram,
New Delhi.Applicant

(By Advocate : None)

VERSUS
Union of India, through

1. Secretary,
Ministry of Personnel, Public
Grievance & Pensions,
Shastri Bhavan, New Delhi
2. Regional Director (NB)
Staff Selection Commission,
Block 12, CGO Complex
Lodhi Road, New Delhi. Respondents

(By Advocate : Shri E.X. Joseph)

(2)

O.A.No.208/96

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Mr S. Shiva Balan,
 S/o Shri T.S. Arasu,
 25D, Surya Apartments,
 Sector 13, Rohini, Delhi-85.Applicant

(By Advocate : None)

VERSUS

Union of India, through

1. Secretary,
 Ministry of Personnel, Public
 Grievance & Pensions,
 Shastri Bhavan, New Delhi
2. Regional Director (NB)
 Staff Selection Commission,
 Block 12, CGO Complex
 Lodhi Road, New Delhi. Respondents

(By Advocate : Shri E.X. Joseph)

O.A.No.209/96

Shri Ramneek Singh,
 S/o Shri Prabhat Singh,
 Type IV-121, North-West Moti Bagh,
 New Delhi. Applicant

(By Advocate : None)

VERSUS

Union of India, through

1. Secretary,
 Ministry of Personnel, Public
 Grievance & Pensions,
 Shastri Bhavan, New Delhi
2. Regional Director (NB)
 Staff Selection Commission,
 Block 12, CGO Complex
 Lodhi Road, New Delhi. Respondents

(By Advocate : Shri E.X. Joseph)

Order (Oral)

(By Honble Shri S.R. Adige, Member (A))

1. None appeared for the applicants. Shri E.X. Joseph counsel appeared for the respondents, and was heard..

(8)

2. In these four O.As, the applicants had sought a declaration that they were eligible to appear in the examination for the post of Assistant scheduled by the respondents on 28.01.96. An interim order was passed on 25.1.96 directing the respondents to permit these applicants to appear provisionally in the written examination which was scheduled for 28.01.92 or on any subsequent date to which it may be postponed.

3. Shri Joseph Senior Counsel has stated at the Bar that in compliance with those orders dated 25.01.96 the applicants were permitted to appear in the written examination for the post of Assistant which was conducted by the respondents on 28.01.96, and the results have been declared, but none of them have been successful in the same.

4. In this background Shri Joseph states at the Bar that these O.As have become infructuous. He further states that the applicant's counsel Shri V.K. Rao had contacted his junior Shri B. Krishna this morning and had acknowledged that in view of the fact that none of the applicants were successful in the written examination, ~~in this~~ these O.A.s had become infructuous.

5. Under these circumstances, these O.As are dismissed as having become infructuous. No costs.

6. Let copies of this order be placed in
each of the 4 O.A case records.

(9)

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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